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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 219/2017 in C.P. No. 146/241-242-244/NCLT/AHM/2017

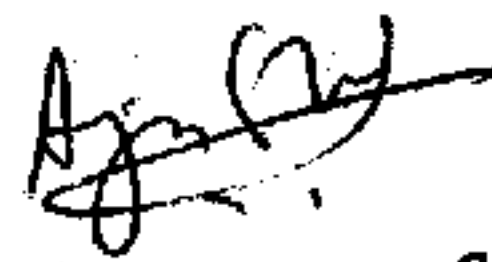
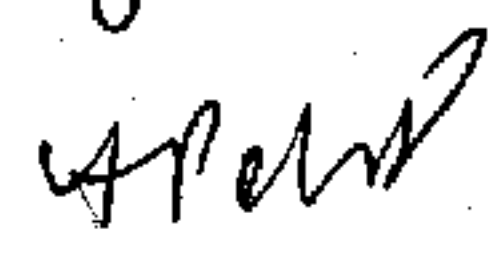
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.08.2017**

Name of the Company: Kiritbhai Fulchand Vakharia & Anr.
V/s.
Shweta Organisers Pvt. Ltd. & Ors.

Section of the Companies Act: Sections 241, 242 and 244 of the Companies
Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	A.R. Sheth	Adv. & Solicitor	Petitioner	
2.	Aayan Patel For, A.J. Vakil	Advocate Advocate	R-1, 2, 6 to 14	

ORDER

Learned Advocate Mr. Arjun Sheth present for Original Petitioner. Learned Advocate Mr. Aayan Patel i/b Learned Advocate Mr. Apurva Vakil present for Original Respondents No. 1, 2 and 6 to 14, 3 to 5..

Petitioner filed proof of service on Respondents no. 3 to 5.

Reply filed by Respondents no. 1, 2, 6 to 14 and Respondents no. 3 to 5 in IA 219 of 2017.


Reply filed by Respondents no. 3 to 5 in main petition.

Learned Advocate Mr. Apurva Vakil filed Vakalatnama for Respondents no. 3 to 5.

Applicants in IA 219/2017 shall file their rejoinder within two weeks after serving copy in advance to the Respondent.

At request of Learned Counsel for Petitioner.

List the matter on 21.09.2017


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 28th day of August, 2017.